

(2024) 10 BOM CK 0007

Bombay High Court

Case No: First Appeal (st) No.5568 of 2015 With Interim Application No.12532 of 2024
With Interim Application No.1204 of 2015

United India Insurance Company
Limited

APPELLANT

Vs

Shri Basavraj Virupasapa
Jalsakare And Others

RESPONDENT

Date of Decision: Oct. 25, 2024

Acts Referred:

- Indian Penal Code, 1860 - Section 279, 304A
- Motor Vehicle Act, 1988 - Section 184

Hon'ble Judges: S.M. Modak, J

Bench: Single Bench

Advocate: T.J. Mendon, Rahul Mehta, KMC Legal Venture

Final Decision: Dismissed

Judgement

Dhondiram Nimbole,"to prove the salary from Trimurti Engineering Contractors. It was Rs.4,500/- per month.

Mangesh Nene,"HeÂ is a Tax Consultant. Income-tax return for the assessment year 2010-11 was proved through him.